

ITEM NO.1501
(For Judgment)

Court 9 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28392/2018

(Arising out of impugned final judgment and order dated 20-07-2018 in LPA No. 137/2014 passed by the High Court of Himachal Pradesh at Shimla)

TEK CHAND & ORS.

Petitioner(s)

VERSUS

BHAKRA BEAS MANAGEMENT BOARD (B.B.M.S.) & ORS.

Respondent(s)

Date : 29-07-2021 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. S. N. Bhat, AOR

For Respondent(s) Mr. Kailash Vasdev, Sr. Adv.
Mr. M. R. Shamshad, AOR

Mr. Vikas Upadhyay, AOR
Mr. Rajesh Kandari, Adv.

Mr. B. S. Banthia, AOR

Hon'ble Mr. Justice Navin Sinha pronounced the non-reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice R. Subhash Reddy.

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending applications, if any, stands disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)